

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF ECONOMIC AFFAIRS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4986**  
**TO BE ANSWERED ON FRIDAY, 16<sup>th</sup> DECEMBER, 2016/ AGRAHAYANA 25, 1938 (Saka)**

**SEBI**

**QUESTION**

**4986. SHRI SUNIL KUMAR MONDAL:**

Will the Minister of FINANCE

be pleased to state the details of the companies/organisations blacklisted by Securities and Exchange Board of India (SEBI) during last three years and current year?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE**  
**(SHRI ARJUN RAM MEGHWAL)**

The Securities and Exchange Board of India (SEBI) has informed that it does not blacklist companies / organizations. However, SEBI may issue directions or prohibitive orders such as debarment from accessing the securities market or from dealing in securities. Further, while exercising powers under Sections 11, 11B or 11D of the SEBI Act, 1992, SEBI issues directions restraining/prohibiting entities from doing certain activities or directing the concerned entities to act in a particular manner in the interest of investors and the securities market. The number of such orders passed by SEBI in the last three financial years are as below:

Financial year	No..of Orders
2015-16	257
2014-15	131
2013-14	262

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